

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-38/2022/ 8609/A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,

Shri Jitu Mani Barman,
District & Sessions Judge,
Goalpara.

Dated Guwahati, the 30th August, 2024.

Sub:- **Casual leave.**

Ref:- Letter No. DJG/3611 Dated 16.08.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **station leave permission, with the official vehicle, at own cost, from the evening of 22.08.2024 till the morning of 27.08.2024.** The Addl. District & Sessions Judge, Goalpara, and in his absence, Civil Judge & Assistant Sessions Judge, Goalpara, and in her absence, the Chief Judicial Magistrate, Goalpara, and in his absence, whoever in charge of Chief Judicial Magistrate, Goalpara shall remain in charge of your Court and Office during your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-38/2022/ 8610 /A, dated , 30-08-24

Copy to:

✓ The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

